

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-228/2005 in
OA-3047/2003

New Delhi this the 22nd day of July, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

JPS Rathore,
S/o late Sh. C.L. Singh,
R/o C-23-A Mahendra Park,
Pankha Road, New Delhi.

Petitioner

(through Sh. M.K. Bhardwaj, Advocate)

Versus

Union of India & Ors. through

1. Sh. B.S. Baswan,
Secretary,
Ministry of HRD,
Dept. of Education,
C-Block Shastri Bhawan,
New Delhi.

2. Sh. Arjun Singh,
Chairman, KVS
Dept. of Education,
C-Block, Shastri Bhawan,
New Delhi.

3. Rang Nath Jamunda,
Commissioner, KVS(HQ),
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.

Respondents

(through Sh. Jai Raman, proxy for Sh. S. Rajappa, Advocate)

Order (Oral)
Hon'ble Shri Shanker Raju, Member(J)

In the light of stay granted against our order by the Hon'ble High Court of Delhi, the present C.P. is disposed of. Notices are discharged, with liberty to the parties to revive it at an appropriate stage.

S. Raju
(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-Chairman(A)